

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.340/MP/2020 along with IA No.1/2021

- Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.
- Date of Hearing : **31.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Torrent Power Limited (TPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, TPL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Sarash Shaw, Advocate, TPL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI

Record of Proceedings

Learned senior counsel for the Petitioner submitted that due to preoccupation in the Hon`ble Supreme Court, post lunch, he is not able to argue the case and requested that the matter be adjourned for any other date. Learned senior counsel appearing on behalf of the SECI had no objection in this regard. With the consent of the learned senior counsels for the parties, the matter was adjourned.

2. The Petition shall be listed for hearing on **6.9.2023**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

